



क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, ई.सी., प्रयागराज - 211019

Email-roprayagraj@uppcb.in

पत्रांक 600794 / Ngt & A. No. 389 / 2024

दिनांक 16/08/2024

To,

E-Mail

The Registrar,
The National Green Tribunal
Principal Bench,
New Delhi
E-Mail:- judicial-ngt@gov.in

Subject: Submission of response report in compliance of direction issued by Hon'ble National Green Tribunal in O.A. No. 389/2024 Rajkumar Versus State of Uttar Pradesh & Ors.

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance of order issued on dated 07.05.2024 by Hon'ble National Green Tribunal in Original Application No. 389/2024 Rajkumar Versus State of Uttar Pradesh & Ors, the compliance report is submitted for your kind perusal and necessary action please.

Encl:-As Above.

Your Sincerely


(Dr. S. C. Shukla) 16/8/24
Regional Officer

Copy to:-

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board Lucknow for information.
2. Chief Law Officer, U.P. Pollution Control Board Lucknow for information.
3. Sri Amit Shukla, Advocate on Record, Hon'ble National Green Tribunal, New Delhi for perusal and necessary action.


Regional Officer

Before the National Green Tribunal, Principle Bench, New Delhi

In the matter of O.A. No. 389/2024

Raj Kumar Applicant

Versus

State of UP and Others Respondents

Response of UP Pollution Control Board in pursuant to the order dated 07.05.2024 passed by the Hon'ble National Green Tribunal, Principle Bench, New Delhi in OA No.-389/2024, Raj Kumar vs State of U.P. and other.

1. That vide its order dated 07.05.2024 Hon'ble National Green Tribunal, New Delhi has passed the following directions:

.....6. *From the perusal of the cause title, we find that none of the concerned District Magistrates have been impleaded. The grievance is in respect of non-preparation of the DSR which is the responsibility of the District Magistrate of the concerned District. When it was pointed out to Learned Counsel for the applicant, she has submitted that she will implead the concerned District Magistrates. Hence, we permit Counsel for the applicant to implead the concerned District Magistrates in the OA within one week and serve them and file affidavit of service at least one week before the next date of hearing.*

7. Learned Counsel for the respondents seeks four week's time to file the reply.

8. List on 20.08.2024.

2. That the main contention of the petitioner is to stay 156 impugned E-Tenders/NITs in respect to the 28 districts in UP that are auctioned without preparation of a proper, scientific and legally valid DSR are blatantly illegal and unsustainable in the eyes of law.



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3. That the action on the above point is required from Geology and Mining Department, Govt. of Uttar Pradesh/concerned District Magistrates.

Therefore, the response of U.P. Pollution Control Board is hereby filed for the kind perusal and consideration of this Hon'ble Tribunal.



(Dr. S.C. Shukla) 16/8/24
Regional Officer
UPPCB, Prayagraj